

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3156
ANSWERED ON:13.08.2003
BORDER AREA PROJECTS
AJAY CHAKRABORTY

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Central Social Welfare Board had introduced Border Area Projects in different States lying along the border of China, Pakistan, Bangladesh, Burma, Bhutan etc. with a view to develop the condition of the distressed border area people;
- (b) if so, the details thereof;
- (c) whether it is a fact that the Funds released for the said project in West Bengal by the CSWB have been very irregular and inadequate since 2000-2001;
- (d) if so, the details and the reasons therefor; and
- (e) the steps being taken to ensure that the employees are paid their salary regularly?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI JASKAUR MEENA)

(a) Yes, Sir.

(b) Subsequent to the Chinese aggression in the year 1962, the Central Social Welfare Board had initiated Border area Projects in the States of Arunachal Pradesh, Nagaland, Manipur, Mizoram, Tripura, West Bengal, Sikkim, Uttar Pradesh (Presently the staff of Uttar Pradesh project have been merged with ICD S project in the State), Himachal Pradesh, Jammu & Kashmir, Punjab, Rajasthan, Gujarat, Lakshadweep, Andaman & Nicobar. The objective behind setting up these Projects was to ensure emotional and cultural integration of the Border area population with the rest of the country. Under this programme, women and children in the remote Border areas are provided integrated welfare services like craft training, maternity and child welfare, social education, medical aid and balwadi services. In addition, recreation facilities are provided to adolescent boys and girls.

(c),(d)&(e) The releases are made to the projects through State Boards in 2-3 instalments every year. The concerning State Board make onward releases to the projects in the state. The expenditure on salaries is met both by the Central Social Welfare Board and State Government in the ratio of 2/3 and 1/3.

Regarding the status of release to the State of West Bengal, the details are as follows:

Year	Amount sanctioned (Rs. in lakhs)	Amount released (Rs. in lakhs)
2000-01	115.40	80.22
2001-02	106.54	98.03
2002-03	106.54	95.89

Some amount of the sanctioned funds have been withheld during these years due to the fact that the accounts of the projects were not settled and hence 100% release could not be made as per rules.

The Central Social Welfare Board has undertaken a drive to settle accounts of the projects.